



**The Chhattisgarh Mantri (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam,  
2002**

*Act 24 of 2002*

**Keyword(s):**

**Maintenance, Minister and Deputy Minister, Residence**

**Amendments appended: 19 of 2004, 9 of 2022**

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CHHATTISGARH ADHINIYAM  
(No. 24 of 2002)

THE CHHATTISGARH MANTRI (VETAN TATHA BHATTA) (SANSHODHAN)  
ADHINIYAM, 2002 (No. 24 of 2002)

An Act to amend the Chhattisgarh Mantri (Vetan Tatha Bhatta) Adhiniyam 1972 (No. 25 of 1972).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows :—

- |    |  |   |
|----|--|---|
| 1. | (1) This Act may be called the Chhattisgarh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhiniyam, 2002 (No. 24 of 2002).   | Short title and Commencement.                             |
|    | (2) It shall come into force from the date of its publication in the official Gazette.   |   |
| 2. | After Section (1) of Section 5 of the Chhattisgarh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 25 of 1972) (Which is hereinafter referred to as the Principal Act) before the proviso of above Section the following proviso shall be inserted, namely :—<br><br>"Provided that some portion of the Official residence of every Minister, Minister of State, Deputy Minister and Parliamentary Secretary not being used as a residence on them and their family members may be declared as the residential office." | Insertion of Section 5 (1).                               |
| 3. | Sub-section (4) of Section 5 of the Principal Act shall be omitted.  | Omission of sub-section 4 of section 5.                   |
| 4. | In sub-section (1) and (3) of Section 5 and sub-section 9 (1) (a) and (ii) of the Principal Act the word "Bhopal" wherever it occurs the word "Raipur" shall be substituted.   | Substitution in Section 5 (1), 5 (3), 9 (1) and (a) (ii). |

CHHATTISGARH ACT,  
(No. 19 of 2004)

**THE CHHATTISGARH MANTRI (VETAN TATHA BHATTA) (SANSHODHAN)  
ADHINIYAM, 2004**

An Act to further to amend the Chhattisgarh Mantri (vetan tatha bhatta) Adhiniyam, 1972 (No. 25 of 1972.)

Be it enacted by Chhattisgarh Legislative in the Fifty-fifth year of the Republic of India as follows :-

- |    |   |                                      |
|----|---|--------------------------------------|
| 1. | (i) This Act may be called the Chhattisgarh Mantri (vetan tatha bhatta) (sanshodhan) Adhiniyam, 2004 (No. 19 of 2004).<br><br>(ii) It shall extend to the whole of Chhattisgarh.<br><br>(iii) It shall come into force from the date of its publication in the official gazette.  | Short title extent and commencement. |
| 2. | For Sub-section (1) and (2) of Section 4 of the Chhattisgarh Mantri (vetan tatha bhatta) Adhiniyam, 1972 (No. 25 of 1972) (hereinafter referred to as the Principal Act) the following Sub-sections shall be substituted namely :-<br><br>(1) There shall be paid to the Chief Minister seven hundred and eighty three rupees per day, to Minister seven hundred and sixty seven rupees per day, to Minister of State seven hundred and fifty rupees per day, to Deputy Minister seven hundred and forty two rupees per day and to parliamentary Secretary seven hundred and thirty three rupees per day as daily allowances during the term of their office.<br><br>(2) There shall be paid to each Minister, Minister of State, Deputy Minister and Parliamentary Secretary a constituency allowances of five thousand rupees per mensem. | Amendment of Section 4.              |

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 563]

रायपुर, गुरुवार, दिनांक 8 सितम्बर 2022 — भाद्रपद 17, शक 1944

विधि और विधायी कार्य विभाग  
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 8 सितम्बर 2022

क्र. 9918/डी. 91/21-अ/प्रारू./छ.ग./22. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23-08-2022 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
उमेश कुमार काटिया, अतिरिक्त सचिव.

## छत्तीसगढ़ अधिनियम (क्रमांक 9 सन् 2022)

### छत्तीसगढ़ मंत्री (वेतन तथा भत्ता) (संशोधन) अधिनियम, 2022.

छत्तीसगढ़ मंत्री (वेतन तथा भत्ता) अधिनियम, 1972 (क्रमांक 25 सन् 1972) को और संशोधित करने हेतु अधिनियम।

भारत गणराज्य के तिहत्तरवें वर्ष में छत्तीसगढ़ विधान मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- संक्षिप्त नाम तथा प्रारंभ. 1. (1) यह अधिनियम छत्तीसगढ़ मंत्री (वेतन तथा भत्ता) (संशोधन) अधिनियम, 2022 कहलायेगा।
- (2) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।
- अनुसूची का संशोधन. 2. छत्तीसगढ़ मंत्री (वेतन तथा भत्ता) अधिनियम, 1972 (क्रमांक 25 सन् 1972) की अनुसूची के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात्:-

### "अनुसूची ( धारा 2 (क) देखें )

धारा	वेतन/भत्तों का विवरण	राशि
(1)	(2)	(3)
धारा 3	(एक) मुख्यमंत्री का वेतन	रुपये 50,000 प्रतिमास
	(दो) मंत्री का वेतन	रुपये 45,000 प्रतिमास
	(तीन) राज्य मंत्री का वेतन	रुपये 35,000 प्रतिमास
	(चार) उप मंत्री एवं संसदीय सचिव का वेतन	रुपये 30,000 प्रतिमास

धारा 4(1)	(एक) मुख्यमंत्री को दैनिक भत्ता	रूपये 2,500 प्रतिदिन
	(दो) मंत्री को दैनिक भत्ता	रूपये 2,500 प्रतिदिन
	(तीन) राज्य मंत्री को दैनिक भत्ता	रूपये 2,500 प्रतिदिन
	(चार) उप मंत्री एवं संसदीय सचिव को दैनिक भत्ता	रूपये 2,500 प्रतिदिन
धारा 4(2)	(एक) मुख्यमंत्री को निर्वाचन क्षेत्र भत्ता	रूपये 80,000 प्रतिमास
	(दो) मंत्री को निर्वाचन क्षेत्र भत्ता	रूपये 70,000 प्रतिमास
	(तीन) राज्य मंत्री को निर्वाचन क्षेत्र भत्ता	रूपये 70,000 प्रतिमास
	(चार) उप मंत्री एवं संसदीय सचिव को निर्वाचन क्षेत्र भत्ता	रूपये 70,000 प्रतिमास

अटल नगर, दिनांक 8 सितम्बर 2022

क्र. 9918/डी. 91/21-अ/प्रारु./छ.ग./22. - भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की संसंसंख्यक अधिसूचना दिनांक 08-09-2022 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
उमेश कुमार काटिया, अतिरिक्त सचिव.

## CHHATTISGARH ACT (No. 9 of 2022)

### THE CHHATTISGARH MANTRI (VETAN TATHA BHATTA) (SANSHODHAN) ADHINIYAM, 2022

An Act further to amend the Chhattisgarh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 25 of 1972).

Be it enacted by the Chhattisgarh Legislature in the Seventy-third Year of the Republic of India, as follows:-

<b>Short title and commencement.</b>	1.	(1)	This Act may be called the Chhattisgarh Mantri (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 2022.
		(2)	It shall come into force on the date of its publication in the Official Gazette.
<b>Amendment of Schedule.</b>	2.		For Schedule of the Chhattisgarh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 25 of 1972), the following Schedule shall be substituted, namely:-

### "SCHEDULE ( See Section 2 (a))

Section (1)	Pay/Allowance Particular (2)	Amount (3)
Section 3	(i) Salary of Chief Minister	Rupees 50,000 per mensem
	(ii) Salary of Minister	Rupees 45,000 per mensem
	(iii) Salary of Minister of State	Rupees 35,000 per mensem
	(iv) Salary of Deputy Minister and Parliamentary Secretary	Rupees 30,000 per mensem

Section 4(1)	(i) Daily allowance to Chief Minister	Rupees 2,500 per day
	(ii) Daily allowance to Minister	Rupees 2,500 per day
	(iii) Daily allowance to Minister of State	Rupees 2,500 per day
	(iv) Daily allowance to Deputy Minister and Parliamentary Secretary	Rupees 2,500 per day
Section 4 (2)	(i) Constituency allowance to Chief Minister	Rupees 80,000 per mensem
	(ii) Constituency allowance to Minister	Rupees 70,000 per mensem
	(iii) Constituency allowance to Minister of State	Rupees 70,000 per mensem
	(iv) Constituency allowance to Deputy Minister and Parliamentary Secretary	Rupees 70,000 per mensem"